

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 228/MP/2023 along with IA No. 69/2026

Subject : Petition under Sections 79(1)(b), 79 (1)(f) and 79(1)(k) read with Section 11(2) of the Electricity Act, 2003 seeking to offset the adverse financial impact caused due to compliance with the directions issued by the Ministry of Power under Section 11 of the Electricity Act, 2003.

Petitioner : Jindal India Thermal Power Limited (JITPL)

Respondent : Gujarat Urja Vikas Nigam Limited (GUVNL) and Ors.

Date of Hearing : **3.6.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Matrugupta Mishra, Advocate, JITPL
Shri Nipun Dave, Advocate, JITPL
Ms. Vanshika Saraf, Advocate, JITPL
Ms. Ranjitha Ramachandran, Advocate, GUVNL
Shri Aneesh Bajaj, Advocate, GUVNL
Shri Venkatesh, Advocate, TPTCL
Shri Kunal Veer Chopra, Advocate, TPTCL

Record of Proceedings

Learned counsel for the Petitioner, JITPL, submitted that JITPL has filed an IA in the matter seeking amendment of the present Petition to the extent of the contents of paragraph 54 and prayers (c), (e), and (f) of the Petition and further requested that JITPL may be allowed to bring on record a consolidated memorandum of the Petition. He further requested that the IA, as well as the main Petition, be taken up together on the next date of hearing in the matter.

2. Learned counsel for the Respondent, TPTCL, sought liberty to file a reply to the IA in the matter. He further submitted that TPTCL has already filed its response to the Petition, and since the IA is filed for amendment of the Petition, the same needs to be decided first.

3. Considering the submissions of the learned counsels for the parties, the Commission directed as under:

- (a) Issue notice to the Respondents on the IA; and
 - (b) The Respondents to file their respective replies to the IA, if any, within two weeks, with a copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter.
4. The IA, along with the Petition, will be listed for further hearing on **6.8.2026**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**